

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No. 29519/2015

(Arising out of impugned final judgment and order dated 18-09-2015 in OP No. 203/2014 passed by the High Court of Judicature at Madras)

M/S. ELITE ENGINEERING AND CONSTRUCTION (HYD.)
PRIVATE LTD. REP. BY ITS MANAGING DIRECTOR Petitioner(s)

VERSUS

M/S. TECHTRANS CONSTRUCTION INDIA
PVT. LTD. REP. BY ITS MANAGING DIRECTOR Respondent(s)

Date : 23-02-2018

This matter was called on for pronouncement of judgment today.

For Petitioner(s)

Mr. Baij Nath Patel, Adv.
Ms. Sweta, Adv.
Ms. Romila, Adv.
Mr. Sridhar Potaraju, AOR
Mr. Prabhat Kumar, Adv.
Ms. Sindoor VNL, Adv.
Ms. Ankita Sharma, Adv.
Mr. Udai Khanna, Adv.
Mr. Arjun Singh, Adv.

For Respondent(s)

Mr. R. Sathish, AOR

Hon'ble Mr. Justice A. K. Sikri pronounced the judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice Ashok Bhushan.

Leave granted.

The appeal is dismissed in terms of the signed reportable judgment.

(NIDHI AHUJA)
COURT MASTER

(MALA KUMARI SHARMA)
COURT MASTER

[Signed reportable judgment is placed on the file.]